## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

OP No. 1 and 2 of 2012

<u>Dated : 1<sup>st</sup> March, 2013</u>

Present :Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. Rakesh Nath, Technical Member Hon'ble Mr. V.J. Talwar, Technical Member

## OP No. 1 of 2012

BSES Rajdhani Power Ltd.

....Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ....Respondent (s)

Counsel for the Appellant (s):

Mr. Amit Kapur with Ms. Deepeika

## OP No. 2 of 2012

BSES Yamuna Ltd.

....Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ....Respondent (s)

Counsel for the Appellant (s): Mr. Amit Kapur with Ms. Deepeika

## ORDER (On being mentioned)

Mr. Amit Kapoor, Learned Counsel appearing for the Petitioners brought to the notice of this Tribunal, that the earlier order dated 25.07.2012 passed by the Hon'ble Supreme Court has been modified by the Hon'ble Supreme Court by the order dated 28.02.2013 that judgment can be pronounced in OP No.1 and 2 of 2012 by this Tribunal, but the same may not be given effect to, until further orders of Hon'ble Supreme Court. This statement is recorded.

Accordingly, Judgment in OP no. 1 of 2012 and OP no.2 of 2012 is Reserved.

(V.J. Talwar) (Rakesh Nath) (Justice M. Karpaga Vinayagam) Technical Member Technical Member Chairperson

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